

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,  
MUMBAI

9. C.P. (IB)-402 (MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **17.05.2018**

NAME OF THE PARTIES: SREI Infrastructure Finance Ltd.  
Pvt. Ltd.

**v/s.**

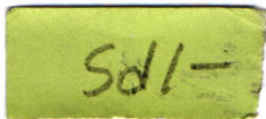
Sterling International Enterprises Ltd.

SECTION OF THE COMPANIES ACT: I&B CODE 2016

**ORDER**

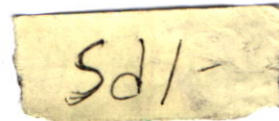
The Counsel for the Petitioner present. No representation on the side of the Respondent. Learned Counsel for the Petitioner submits that the Petition as well as the Notices sent to the Corporate Debtor was returned with an endorsement 'unclaimed'. Hence, Learned Counsel requests for substituted service and accordingly permitted to take substituted service by publication in 2 newspapers, one in regional language and another in English in the vicinity of the Registered Office of the Corporate Debtor and to file proof of service

List this matter on 07.06.2018.



V. NALLASENAPATHY  
Member (Technical)

Date: 17.05.2018



BHASKARA PANTULA MOHAN  
Member (Judicial)